

right attack on some of India's economic aspirations, Prof. Galbraith described them as 'post-office socialism'? If so, did he advance any reasons for that conclusion?

Mr. Speaker: The hon. Member will read the report.

Shri Nanda: Yes. In view of that, there is no need to answer that.

Mr. Speaker: I would only ask Shri Hem Barua and other Members not to put questions which cast aspersions. The report is there. Why should he anticipate? I feel—and justly—that the hon. Member wants to put this question only to make his own aspersions on what has been said here. There should be no pleasure in denouncing Parliament and Government. After all, it is our own State. Hon. Members must wait and see what exactly the report contains. Why should the hon. Member put such words into the mouth of some other person? Let us wait and see. No impression ought to be created here that opportunity is taken in the form of questions to merely cast aspersions on Government or on any Minister.

Shri Hem Barua: May I humbly submit that whenever I make a reference to a thing, I am very sure of my facts? When I said that he described our economic aspirations as 'post-office socialism', I put it in quotation marks. This was in a newspaper article. The Prime Minister himself has said that he has read the article.

Mr. Speaker: It is premature to say anything. Even in advance of the report being placed on the Table, the hon. Member wants to castigate him by saying that he has described it as 'post-office socialism'. It is for that purpose that he has put the question.

Shri Hem Barua: These are his words. What can I do?

Mr. Speaker: The hon. Member may elicit information, not make aspersions.

Profit Bonus Formula

*1037. **Shri Anthony Pillai:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Ministry invited foreign experts to give their opinion regarding the adoption of a Profit Bonus Formula; and

(b) if so, what are the main recommendations made by them?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Two experts are now in the country visiting the different Undertakings; their recommendations will be available by the middle of June, 1961.

Shri Anthony Pillai: Will these comments also be circulated to the Central organisations of labour for their comments before they are placed before the Bonus Commission?

Shri Manubhai Shah: No, Sir. We have specially invited two or three Soviet experts and two from Canada to help us in assessing the productivity of individual workers in order to evolve an incentive, that is payment by results scheme for the public sector undertakings.

Shri Anthony Pillai: Is there any proposal to send the scheme to the labour organisations for their comment?

Shri Manubhai Shah: It is not necessary at this stage. First, we have to see what recommendations they make; and then Government will examine whether they are practicable or not. Then if they are to be implemented, certainly labour will be taken into confidence.

Shri S. M. Banerjee: The hon. Minister stated that it is for evolving a payment by results scheme. May I know whether they will also take a time and motion study or any other method to be introduced by them?

Shri Manubhai Shah: These experts are being invited only in order to

learn in what manner the incentive system works in other countries. As the House is aware, already in the public sector there are incentive schemes, where the labour in the public sector undertakings are being given higher wages and certain incentive awards for better performance. In order to understand in what manner this system works in different countries like Canada and the Soviet Union we have invited two experts from the Soviet Union and a third is about to arrive. We have selected 9 public sector industries and they will go there and see and give us a report as to in what manner the performance of the workers should be evaluated.

Shri Tangamani: May I know whether they would go into the question of payment by results and incentive bonus alone or whether they will go into the whole question of profit-sharing bonus which has been more or less formally accepted by the Supreme Court on the basis of the Labour Appellate Tribunal Award?

Shri Manubhai Shah: These particular gentlemen who have been invited have nothing to do with the question of profit-bonus as we understand it in this country. As a matter of fact, as the House is aware, Government's policy has been that as far as the public sector undertakings are concerned, generally bonuses are avoided. We want to benefit every class of workers, every group by the performance and higher productivity so that their wages continuously rise according to the prosperity of the public sector undertaking.

Shrimati Renu Chakravarty: May I know whether within this question of payment by results, the entire question of medical facilities, leave and holidays, expenditure for holidays and all these will be included?

Shri Manubhai Shah: As far as the House is aware, we are providing practically almost all modern welfare facilities in terms of hospitals, medical aid, education, sanitary and healthy conditions in our housing

colonies of workers. Therefore, that part has nothing to be associated or linked up with the measurement of performance of individual workers and groups of workers. I can assure the House and the hon. lady Member that we do not have to learn much from other countries as far as the basic welfare conditions of the workers in this country are concerned.

Shrimati Renu Chakravarty: A really ridiculous answer.

Rebate to Handloom Weavers in Madras

*1038. **Shri Tangamani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Handloom rebate has been paid in full to the handloom co-operative weavers of Madras State;

(b) if not, how much is outstanding as on 30th November, 1960; and

(c) whether it is proposed to lay on the Table the new scheme adopted for the year 1960-61 for payment of rebate?

The Minister of Commerce (Shri Kanungo): (a) and (b). The information is being collected from the Madras State Government and will be laid on the Table of the House.

(c) A statement is laid on the Table of the House. [See Appendix III, annexure No. 88].

Shri Tangamani: In the statement it is stated that the policy has been evolved which comes into force from 1-9-1960 by which the State Government can disburse the rebate. I would like to know what is the method which will be adopted for disbursing the arrears of rebate which is already due till 1-9-1960.

Shri Kanungo: The arrears of rebates will be disbursed by the Central Government to the State Government after the discrepancies in the accounts are reconciled.